

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.2771/2019

(Arising out of impugned final judgment and order dated 26-06-2018 in WP No. 2026/2017 passed by the High Court Of Judicature at Bombay)

DIRECTORATE OF ENFORCEMENT & ANR. Petitioner(s)

VERSUS

NEW DELHI TELEVISION LIMITED & ANR. Respondent(s)

(IA No. 132712/2020 - APPLICATION FOR TAKING ON RECORD)

Date : 12-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Tushar Mehta, Solicitor General (NP)
Mr. Zoheb Hussain, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Pawan Sharma, Adv.
Ms. Anuradha Dutt, Adv.
Mr. Rishabh Sharma, Adv.
Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel the Court made the following
O R D E R

After having heard learned counsel appearing for the parties, we find no error with the effective order passed by the High Court which is in paragraph 109 of the impugned judgment. Paragraph 109 itself records that the applications for compounding shall be

decided in accordance with law.

Hence, no case for interference under Article 136 of the Constitution of India is made out. The Special Leave Petition is accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)